

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1976(KB)2019

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

2. Hon'ble Member(T), Shri Harish ChanderSuri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th JANUARY, 2021, 10:30 A.M

Name of the Company	AGARWAL COAL CORPORATION PRIVATE LIMITED Vs.MAITHAN ISPAT LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr.Rohit Dubey, Advocate] For the Operational Creditor
2. Mr. S. Manot, Advocate] For the Corporate Debtor
3. Mr.Shaunak Mitra, Advocate] For the Respondent No.8

ORDER

1. Ld. Counsel for the both sides are present.
2. In spite of clear directions contained in order dated 11th December, 2020, the Corporate Debtor did not adhere to the time framed given for filing the reply within a period of two weeks; instead choosing to file reply this morning. The reply will be taken on record subject to payment of cost of Rs.25,000/- to the Operational Creditor within a period of 7 days from today without necessarily waiting for copy of this order to be uploaded on the NCLT, Website.
3. List this matter for final disposal on 19.03.2021.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member(Judicial)**